

(2018) 07 CHH CK 0390

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1566 Of 2018

Dinesh Khandelwal

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: July 31, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Varun Sharma, Ashish Surana

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner submits that petitioner has made supply of the stationary materials to the respondent No. 5 but till date payment

has not been made despite the order of the State Government.

2. I have heard learned counsel for the petitioner.

3. Since the dispute being a contractual dispute, it would not be expedient to entertain the writ petition. However, the petitioner would be at liberty to

make representation before the respondent No. 5 for redressal of his grievance which will be considered and decided by the respondent No. 5,

expeditiously, preferably within a period of three months from the date of receipt of copy of this order.

4. It is made clear that this Court has not expressed any opinion on the merits of the matter. It is for the authority to consider and decide the

petitioner's representation strictly in accordance with law.

5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).